

IN THE HIGH COURT FOR THE STATES OF PUNJAB AND HARYANA  
AT CHANDIGARH

RSA No. 3109-2017

Harvinder Singh

Vs

Punjab State Electricity Board and Ors.

To,

**Respondent No. 2** – Mohamad Siraj Malik son of late Mohamad Nieaz Malik, outside Sirhandi Gate, overlock Road, Malerkotla

**Respondent No.3** – Tanwir Ahmed Farooqi son of Late Mohammed Hanif Farooqi, Ludhiana Road, Near Jarg Chowk, Malerkotla.

**Respondent No. 4** – Mohamad Jamil Farooqi son of late Mohamad Hanif Farooqi, Ludhiana road, Malerkotla.

**Respondent No.5** – Mohamad Fareedi son of Sahib Deen, Sacrodhi Bhawanigarh.

Respondents No. 2 to 5 also Directors of M/s Sahib Metal Forms Ltd. Village Uchi Mangli, Chandigarh Road, Ludhiana.

Whereas, it is proved to be satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against them to appear in this court on **4.10.2019** personally or through summons authorized by law to act for them or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided exparte.

Given under my hand and the seal of this Court this 28.5.2019.

Yours faithfully

*Harvinder Singh*  
Superintendent (Judicial) 29/5/19  
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